

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

M.A. No.440 of 97
(O.A. No. 592 of 96)

Present : Hon'ble Dr. B.C. Sarma, Administrative Member.
Hon'ble Mr. D. Purkayastha, Judicial Member.

Ahmed Ansari

...Applicant

-versus-

Union of India & Ors. (S.E. Ry.)

...Respondents

For the applicant : Mr. S. Bhattacharya, counsel.

For the respondents : Mr. S. Chowdhury, counsel.

Heard on 21.11.97

Order on 21.11.97

O R D E R

B.C. Sarma, AM

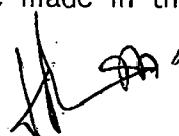
This M.A has been filed with the prayer for the amendment in the cause title of O.A. No. 592/96 which runs as follows:

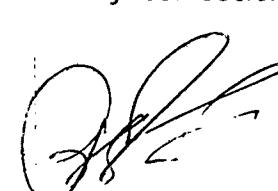
Union of India through the General Manager,
South Eastern Railway, Garden Reach,
Calcutta-700 043.

Mr. Bhattacharya, Id. counsel for the applicant submits that necessary amendment may be made in the original application representing Union of India through the General Manager, South Eastern Railway, Garden Reach, Calcutta-700 043 and not through Union of India through the Secretary, Ministry of Railways, Rail Bhavan, New Delhi-110 001.

We heard Mr. Chowdhury, Id. counsel for the respondents as well. After hearing both sides, we allow the prayer.

2. The application is disposed of accordingly. Necessary corrections may be made in the o.a. as per rule.


(D. Purkayastha)
Member (J)


(B.C. Sarma)
Member (A)

a.k.c.